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O.A. No. 456 of 2011

G. Pahadsingh.....Applicant
Vs
Union of India & Ors.....Respondents

Order dated: 19.07.2011

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)
&
Hon'ble Shri A. K. Patnaik, Member(Judl.)

Heard Mr. N.R.Routray, Ld. Counsel for the applicant and Mr. S.K.Ojha, Ld. Standing Counsel appearing for the Respondent-Railways, on whom a copy of this O.A. has already been served.

2. Applicant, a retired employee, had approached this Tribunal earlier in O.A.No. 174/10 for grant of 1st and 2nd financial upgradation with all consequential benefits. Ld. Counsel for the applicant submits that consequent to the order of this Tribunal dated 08.04.2010 in O.A. 174/10, though Respondents have granted 1st and 2nd financial upgradation, revised PPO and other consequential benefits have not yet been paid to the applicant. In the present O.A., the applicant prays to "direct the Respondents to issue revised PPO and release the differential arrear salary,

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pension, DCRG, commuted value of pension and leave salary with 12% interest for the delayed period".

3. Since the applicant has already been granted the financial upgradations, as agreed to by the Ld. Counsel for the parties and without going into the merit of the case, we direct Respondent No.2 to clear up all the dues of the applicant as due and admissible within 60 days from the date of receipt of a copy of this order.

4. With the above observation and direction, the O.A. stands disposed of.

5. Send copy of this order by Speed Post to Respondent No.2, 3 and 4 at the cost of the applicant. Ld. Counsel for the applicant undertakes to deposit the postal requisites by tomorrow.

6. Free copies of this order be given to the Ld. Counsel appearing for the parties.


MEMBER (Judl.)


MEMBER (Admn.)

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